

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA 856/90

Date of decision: 5-1-93

Rai Singh Dabas

...Applicant

Versus

Union of India & Others

...Respondents

CORAM:

THE HON'BLE MR. JUSTICE V.S.MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R.ADIGE, MEMBER(A).

For the applicant

...Shri TSVRK Shastri,
Counsel

For the respondents

...Ms. Mukta Gupta, Proxy Counsel
for Mrs. Avnish Ahlawat, Counsel.

JUDGMENT (ORAL)

(Hon'ble Mr. Justice V.S.Malimath, Chairman) :

With the consent of the parties, this matter was taken up for final hearing today.

2. Both the counsel are agreed that the judgment rendered by the Principal Bench of the Tribunal in OA No.2089/1990 dated 27-11-1992 between Shri Baljit Singh Bamel Vs. Union of India & Others fully covers this case. The counsel for the respondents, therefore, rightly and fairly submitted that the benefit of the said judgment would be made available to the petitioner as well. We record the statement of the counsel for the respondents that the benefits of the said judgment would be accorded to the petitioner as well. We, therefore, direct the respondents

to extend the benefits of the said judgment to the petitioner expeditiously preferably within a period of three months.

With the above directions, this O.A. stands disposed of. No costs.

Arulige
(S.R. ADIGE)
MEMBER(A)

PKK
050193.

Malimath
(V.S. MALIMATH)
CHAIRMAN